

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2884  
ANSWERED ON:17.12.2004  
WTO NEGOTIATIONS AT DOHA DECLARATION  
Bansal Shri Pawan Kumar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether India has filed requests at WTO relating to services under Doha Declaration;
- (b) if so, the details thereof including the services that India has shown interest in;
- (c) the status of negotiations on the issues;
- (d) whether negotiations on emergency safeguard measures have been concluded as planned;
- (e) whether any specific commitments have been arrived at; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (c) : Yes, Sir. India has submitted requests in a number of services sectors such as Accounting and Book-keeping, Architecture, Health, Computer related services, Construction and Engineering, Financial, Audio-Visual, Tourism and Maritime Transport Services to a large number of member countries seeking more liberal commitments and also removing limitations in their existing schedule of commitments in these services sectors. Moreover, India has made requests to 62 member countries seeking horizontal as well as sectoral commitments for freer movement of its professionals under Mode 4. The requests are part of the request-offer process that is underway at the WTO.

(d) Negotiations on Emergency Safeguard Measure (ESM) have been further extended beyond March 2004 and the results of such negotiations shall enter into effect on a date not later than the date of entry into force of the results of the current round of services negotiations.

(e) & (f) : The negotiations on services towards market access and national treatment commitments to be undertaken by the member countries are going on and as per the decision taken by the General Council of the WTO on 1st August, 2004, they should submit their 'Revised Offer' by May 2005.